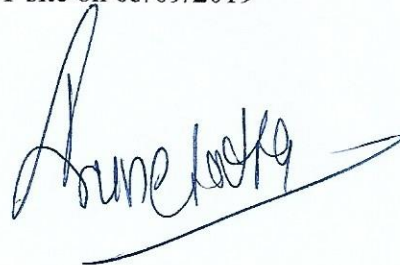


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s GULATI RETAIL INDIA LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Gulati Retail India Limited
2.	Date of incorporation of corporate debtor	18/12/2006
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi & Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52599DL2006PLC156654
5.	Address of the registered office and principal office (if any) of corporate debtor	F-66, Rajouri Garden New Delhi-110027
6.	Insolvency commencement date in respect of corporate debtor	30/07/2019 (order uploaded on NCLT site on 05/09/2019)
7.	Estimated date of closure of insolvency resolution process	04 th March 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Arun Chadha, registration no. IBBI/IPA-001/IP-P00165/2017-2018/10334
9.	Address and e-mail of the interim resolution professional, as registered with the Board	727, Brahmpuri, Meerut City U.P-250002 E-mail : chadharun@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Corresponding Address: E-95/2, Naraina Vihar, New Delhi-110028 E-mail : chadharun@yahoo.com
11.	Last date for submission of claims	21 st Sep 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	As per the last Audited Financial Statement of the Corporate Debtor for the Financial Year 2012-13 available on the Ministry of Corporate Affairs Website, there is no class of Creditors.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. N/A 2. N/A 3. N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/downloadform.html N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Gulati Retail India Limited on 30/07/2019 order uploaded on NCLT site on 05/09/2019



The creditors of M/s Gulati Retail India Limited, are hereby called upon to submit their claims with proof on or before 21st Sep 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Sd/- Arun Chadha
Interim Resolution Professional

Regd No- IBBI/IPA-001/IP-P00165/2017-18/10334

Date: 06/09/2019

Place: New Delhi